

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4442
ANSWERED ON:07.09.2012
HARASSMENT OF WOMEN AT WORKPLACE
Bhagat Shri Sudarshan

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the public sector and private company-wise total number of complaints of harassment and exploitation of women employees received by the Government during each of the last three years and the current year, so far;
- (b) whether the male employees and the administration of the companies look upon their female counterparts as inferiors;
- (c) if so, the reaction of the Government thereto;
- (d) whether it is mandatory for all the companies both in public and private sector to constitute complaint redressal committees in their organisations; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (e): All workplaces including those in public and private sector are mandated to follow Supreme Court guidelines on sexual harassment laid down in the Vishakha judgment. These Guidelines include setting up of appropriate complaint redressal mechanism in the form of Complaint Committees. As the complaints are handled by such Committees in the respective institutions, there is no centralized database on the number of complaints filed, their disposal and punishment awarded by these Committees in different cases. No incidents wherein the male employees and the administrations of the companies look upon their female counter parts as inferiors have come to the notice of the Government.